

(घ) यदि हां, तो तत्संबंधी ब्यौरा क्या है और यदि नहीं, तो उसके क्या कारण हैं; और

(ङ) 1000 लोगों की आबादी वाले गांवों को बारहमासी सड़कों से कब तक जोड़ दिया जायेगा?

ग्रामीण क्षेत्र और रोजगार मंत्रालय में राज्य मंत्री (श्री चंद्रदेव प्रसाद घर्षा): (क) और (ख) न्यूनतम आवश्यकता कार्यक्रम के अन्तर्गत मार्च, 1995 तक 1000 तथा उससे ऊपर की जनसंख्या वाले लगभग 85 प्रतिशत गांवों को सम्पर्क सड़कों से जोड़ने का अनुमान लगाया गया था।

(ग) से (ङ) आठवीं योजना (1992-97) में योजना के अन्त तक 1000 तथा उससे ऊपर की जनसंख्या वाले सभी गांवों को बारहमासी सड़कों से जोड़ने पर विचार किया गया।

Financial Help to Municipal Corporations

1911. SHRI YERRA NARAYANA SWAMY: Will the PRIME MINISTER be pleased to state:

(a) whether Government propose to extend financial help to Municipal Corporations on a no-interest or low interest basis;

(b) if so, the details thereof;

(c) whether it is a fact that Municipal Administrations have a very small tax base;

(d) in what manner Government propose to help the Municipalities to meet the legitimate needs of the people; and

(e) the steps proposed to encourage Municipalities?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN AFFAIRS AND EMPLOYMENT (DR. U. VENKATESWARLU): (a) No, Sir.

(b) Does not arise.

(c) to (e) As per Entry 5 of the State list of the Constitution, Municipalities is a State subject. The details of the taxes to be imposed by the Municipalities and their other financial powers are contained in the Municipal Acts of the concerned

State. Keeping in view the weak financial position of the Municipalities, sufficient provisions have already been made in the Constitution (74th Amendment) Act, 1992. The Municipal Acts amended or enacted in pursuance of the above Act provide details of the taxes and other Financial Powers of Municipalities. The State Governments have also constituted their State Finance Commission to review the financial position of Urban Local Bodies. As far as Government of India is concerned, no direct financial assistance is provided to Urban Local Bodies, this being a State subject.

Houses for Urban Poor in Madhya Pradesh and Assam

1912. SHRI PARAG CHALIHA: Will the PRIME MINISTER be pleased to state:

(a) the number of urban poor provided with houses in Madhya Pradesh and Assam under various Central schemes during the last three years, district-wise; and

(b) the total amount earmarked and spent on such schemes during the above period and the agency/agencies engaged in implementing these schemes?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN AFFAIRS AND EMPLOYMENT (DR. U. VENKATESWARLU): (a) and (b) At present, there is no Centrally sponsored scheme for providing houses to the urban poor. Housing being a State subject, State Governments are formulating and implementing housing schemes for various target groups as per their plan priorities out of State plan outlay supplemented through institutional finance from HUDCO.

District-wise details of housing schemes for urban poor (EWS) sanctioned by HUDCO during the last three years in the States of Madhya Pradesh and Assam are given in Statements-I and II respectively.